IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Miscellaneous Jurisdiction)
B.A. No. 903 of 2021

Umesh Mahra @ Umesh Marha ….. Petitioner

Versus

The State of Jharkhand ….. Opp. Party

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Petitioner : Mr. Rahul Ranjan, Advocate.
For the State : Mr. Shailendra Kumar Tiwary, A.P.P.

04/Dated: 26/03/2021

Heard, learned counsel for the petitioner, Mr. Rahul Ranjan.

Learned counsel for the petitioner undertakes to remove the defects within 30 days after the physical court starts and has submitted that the regular bail of the petitioner may be heard.

30 days' time after the physical court starts is granted to the petitioner to remove the defects.

Joint Registrar (Judicial) is directed to ensure compliance of order.

Learned counsel for the petitioner has submitted that earlier the petitioner has prayed for grant of bail before the court of learned Additional Sessions Judge-II, Deoghar in B.P. No. 351/2020 which has been rejected on 28.07.2020 and thereafter the petitioner has prayed for bail before this Court in B.A. No. 6050/2020 which was rejected on 13.10.2020.

Learned counsel for the petitioner has submitted that petitioner is in custody since 18.06.2020 and charge has already been framed as such, petitioner may be released on bail.

Learned counsel for the State, Mr. Shailendra Kumar Tiwary, Additional Public Prosecutor has submitted that he seeks some time to take instruction in this matter, as such, two weeks' time may be granted.

As prayed for, put up this case on 09.04.2021.

(Kailash Prasad Deo, J.)

Sunil/